

(B) Date: 9.10.92 M.P. 652/92

We are not inclined to grant six months time to respondents to implement the direction given by this Tribunal. However, we ~~wishes~~ grant the respondents time till 30th November, 92. No further time shall be allowed. On or before the said date the directions shall be carried out.

M.P. disposed of.

M.
(M.Y. PRACKAR) *SJ*
M.A. *VC*
(S.K. DHAON)

C.P. No. 18/93
For orders fixed
on 26/2/93.

File
22/2/93

OA. NO. 147/92

26.2.93

Shri G.S. Walia for the applicant,
Shri A.L. Kasturey for the respondents.

Learned counsel for the respondents prays for and granted four weeks time to file a reply. Thereafter, the applicant will have two weeks to file a rejoinder.

List on 13.4.93.

Forward
(MS. USHA SAVARA)
M (A)

(S.K. DHAON)
V.C.

for and
as of
18/2/93